

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIRST REPORT

(Fourth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-first Report.

2. The Committee met on the 13th April, 1970, for—

- I. Allocation of time to the Resolutions set down in the List of Business for Friday the 17th April, 1970.
- II. Classification and allocation of time for discussion of the following Bills under Rules 294(1) (b) and 294(1) (c) of the Rules of Procedure respectively:—
 - (1) The Representation of the People (Amendment) Bill, 1970 (*Insertion of new sections 77A and 168A*) by Shri Madhu Limaye.
 - (2) The Constitution (Amendment) Bill, 1970 (*Amendment of article 174*) by Shri C. K. Bhattacharyya.
 - (3) The Capital Punishment Abolition Bill, 1970 by Shri Om Prakash Tyagi.
 - (4) The Constitution (Amendment) Bill, 1970 (*Amendment of article 123*) by Shri S. S. Kothari.
- III. Examination of the Constitution (Amendment) Bill, 1970 (Amendment of articles 16, 19, etc.) by Shri Madhu Limaye under Rule 294(1) (a) of the Rules of Procedure.

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 17th April, 1970, had been invited to present their views on their Resolutions before the Committee. None of them attended the sitting.

4. The Committee recommended the allocation of time as follows:—

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| (1) Resolution regarding Right to Property | 2 hours. |
| (2) Resolution regarding Centre-State relationship | 2 hours. |
| (3) Resolution regarding Nuclear bomb | 2 hours. |

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Om Prakash Tyagi attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time to them as indicated below:—

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|---|----------|
| (1) The Representation of the People (Amendment) Bill, 1970 (<i>Insertion of new sections 77A and 168A</i>) by Shri Madhu Limaye. | 2 hours. |
| (2) The Constitution (Amendment) Bill, 1970 (<i>Amendment of article 174</i>) by Shri C. K. Bhattacharyya. | 2 hours. |
| (3) The Capital Punishment Abolition Bill, 1970 by Shri Om Prakash Tyagi. | 2 hours. |
| (4) The Constitution (Amendment) Bill, 1970 (<i>Amendment of article 123</i>) by Shri S. S. Kothari. | 2 hours. |

[P.T.O.]

*Examination of the Constitution (Amendment) Bill, 1970
(Amendment of articles 16, 19, etc.) by Shri Madhu Limaye.*

7. The Member incharge of the Bill had been invited to be present at the sitting. He did not attend the sitting.

8. The Bill sought to amend articles 16, 19, etc. and to substitute article 31 with a view to provide for reservation of posts in favour of backward class of citizens as also to provide for a ceiling on property and for its acquisition and requisition by law which shall not be challenged in the courts.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee as shown in paragraph 6 above be agreed to by the House; and
- (iii) Shri Madhu Limaye be permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;

April 13, 1970.
Chaitra 23, 1892 (Saka).

G. G. SWELL,

*Chairman,
Committee on Private Members' Bills
and Resolutions.*